

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE AT PUNE

APPEAL NO. 30 OF 2019 (WZ)

Sayyed Mohammed Sabir Usman Petitioner

Versus

Union of India & Others Respondents

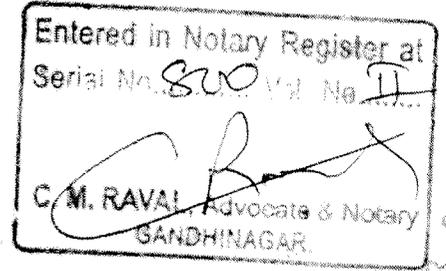
Affidavit Filed by the Respondent Nos .4 & 5

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Ahmedabad

Date: 07/12/2023



23 SEP 2019

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

APPEAL No. 30 OF 2019 (WZ)

IN THE MATTER OF:

Sayed Mohammed Sabir Usman ...APPLICANT

Versus

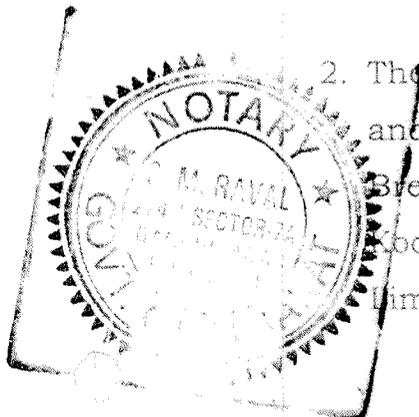
Union of India & Ors. ...RESPONDENTS

AFFIDAVIT ON BEHALF OF STATE OF GUJARAT - RESPONDENT
NO.04 & 5

I, S. M. Saiyad, IFS, adult, having my office at Department of Environment and Forest, Block No. 14, Sachivalaya, Gandhinagar 382 010 do hereby solemnly affirm and state on oath as under:

1. I am presently serving as Director(Environment)& Additional Secretary, to the Government of Gujarat, and am posted in the Department of Environment and Forest, State of Gujarat - respondent no. __ in the present application. I am conversant with the facts of the case having perused the record pertaining to the case available in my office. I am authorised to swear the present affidavit on behalf of the Department of Environment and Forest, State of Gujarat and am otherwise competent to make the present affidavit.

2. The Challenge in these appeals is to the grant of Environmental and Coastal Regulation Zone (CRZ) Clearance for extension of Breakwater at Chhara Port, Village Chhara Sarkhadi, Taluka Kodinar, Dist. Gir Somnath, Gujarat by M/s. Simar Port Private Limited.

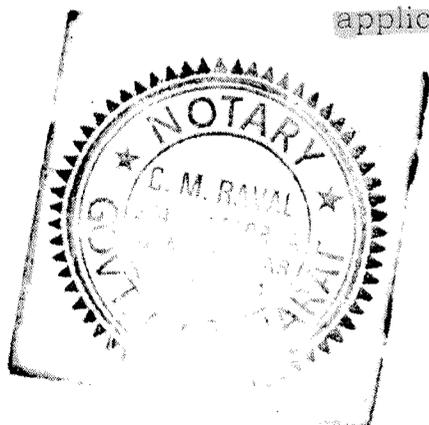


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3. The record reveals that M/s. Simar Port Private Limited, applied for grant of Environment Clearance & CRZ Clearance envisaged under the Environment Impact Assessment Notification 2006 & CRZ Notification 2011s for carrying out extension of breakwater. The said application for prior environment clearance was considered in accordance with law by the Ministry of Environment and Forest, Government of India and clearance has been granted by the said regulatory authority after considering the relevant material and following the procedure prescribed in law, subject to conditions mentioned therein.

4. The grievance made by the appellant is about the impropriety of such clearance granted by the Ministry of Environment and Forest, Government of India. I submit that as far as the State Government is concerned, as per the information provided in the records available with it, the Environment Clearance granted by the regulatory authority is not bad in law and has been granted after due consideration of all relevant conditions and procedure laid down in law.

5. I submit that in the event the Hon'ble Tribunal gives any direction to the State Government to render any reasonable assistance to any regulatory agency or other agency the administration shall extend all reasonable cooperation and assistance to concerned regulatory and enforcement agencies. I further submit that the State Government shall at all times abide by the legal orders passed by the Hon'ble Tribunal, and execute all and any directions as may be issued by the Hon'ble Tribunal in the present application.



A handwritten signature in black ink, appearing to be "C. M. RAVAL", written over a horizontal line.

DEPONENT

